

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 1529(H)
TO BE ANSWERED ON 28th JULY, 2021

MISUSE OF EXPORT SCHEMES

1529(H). SHRIMATI RANJEETA KOLI:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government is aware of the inordinate delay caused in the process of investigation into the matters related to misuse of export schemes and concessions as a result of which guilty persons are not punished on time and there is no time frame fixed for completing the investigation process which leads to undue delay in investigation;
- (b) whether the work related to such investigation process has been reviewed; and
- (c) if so, the time when it was reviewed along with the outcome thereof?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SMT. ANUPRIYA PATEL)

(a): Action against misuse of export schemes and concessions is a continuous process. Whenever such misuse is detected the firms are placed in Denied Entity List (DEL) and adjudication proceedings initiated. Investigations into such misuse are concluded within a reasonable time. During the last three financial years, 22,099 firms have been placed in DEL and penalties were imposed on 2,922 firms after adjudication.

(b) & (c): The work related to investigation process is reviewed periodically. Model guidelines to ensure timely completion of adjudication proceedings have been issued to Regional Authorities of the Directorate General of Foreign Trade (DGFT) on 27.01.2021. Further, the Central Economic Intelligence Bureau (CEIB) has issued an Information Sharing Protocol (ISP) under which the DGFT, CEIB, Directorate of Revenue Intelligence (DRI) & other investigative agencies share information to investigate fiscal offences which includes misuse of export schemes and concessions.
